

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.409/95

Thursday this the 23rd day of March, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.Susan Kuriakose,
Graduate Teacher(Retired),
Government High School, Kavarathi,
Mundukuzhiyil Grace Valley, Venkotta,
Madapilly P.O. Changanacherry.

..Applicant

(By Advocate Mr. M.R.Rajendran Nair)

vs.

1. The Administrator,Union Territory of Lakshadweep, Kavaratti.
2. Union of India represented by Secretary to Government, Ministry of Home Affairs, New Delhi.

.. Respondents

(By Advocate Mr.Ignatius for Mr.M.V.S.Namboodiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant claims Island Special Pay and Compensatory Allowance on the strength of a declaratory judgment in O.A. 580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But that would be no justification not to grant the relief which is admissible as matters now stand. There is also no order of stay by the Supreme Court. The amount due will be paid to applicant within three months of today, on condition that she execute a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A.580/93.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 23rd March, 1995.


P.V.VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN